

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:3189
ANSWERED ON:15.03.2013
CONSTITUTION RD AMENDMENT ACT
Lagadapati Shri Rajagopal

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has made any evaluation study of implementation of Constitution (73rd Amendment) Act in the country especially in Andhra Pradesh;
- (b) if so, the details and the outcome thereof; and the year when the last study had been conducted; and
- (c) the action taken or proposed by the Government on the evaluation report?

Answer

MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

(a): The Ministry of Panchayati Raj (MoPR) has got conducted several studies including Devolution of functions, funds and functionaries by States to Panchayats as per Constitutional provisions under Panchayat Empowerment and Accountability Incentive Scheme (PEAIS) and State of Panchayat Report (SoPR). These studies include Andhra Pradesh.

(b) & (c): These study reports have been shared with States. MoPR periodically reviews the status of Panchayats with the State Governments in meetings, through field visits and other forums. In case of shortcomings, the matter is taken up with the State Governments. Awards under PEAIS have been given to States that devolve functions, functionaries and finances to Panchayats on the basis of such evaluation.